## 1 MCC-1636-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE &

# HON'BLE SHRI JUSTICE VINAY SARAF ON THE 19<sup>th</sup> OF JUNE, 2025

## MISC. CIVIL CASE No. 1636 of 2025

# NARESH DUEBY AND OTHERS Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Ajay Kumar Shukla - Advocate for the petitioners.

Shri Dr. S.S. Chouhan - Government Advocate for the

respondents/State.

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#### <u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

### IA No.9523 of 2025

This is an application for condonation of delay of 147 days in filing the present appeal.

For the reasons stated in the application, delay in filing the MCC is condoned and IA stands allowed.

#### MCC No.1636 of 2025

Petitioners seeks restoration of Writ Appeal No.106/2024 that was dismissed for non-compliance of common order dated 8.11.2024.

In view of the averments made in the petition, order dated 8.11.2024 is

2 MCC-1636-2025 set aside. Writ Appeal No.106/2024 is restored to its original number.

Petitioner shall cure the defects within one week, if any.

Accordingly, the MCC is disposed of.

Registry is directed to place the copy of this order along with the record of Writ Appeal No.106/2024.

#### (SANJEEV SACHDEVA) ACTING CHIEF JUSTICE

(VINAY SARAF) JUDGE

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